

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) and (b). The Corporation is still in the formative stage and it is hoped that it will start functioning very soon.

E. C. A. F. E. Meeting in Bangkok

5467. SHRI SHRIKISHAN MODI: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether India pointed out at the preliminary session of the Economic Commission for Asia and Far East in Bangkok on the 21st March, 1972 that there has been disappointing progress achieved since the inception of UNCTAD in the field of International Economic co-operation;

(b) whether any remedies have been recommended in the Conference; and

(c) if so, the broad outlines thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) Yes, Sir.

(b) and (c). It was suggested that while the extent of progress on the part of developed countries in accepting the recommendations contained in the Lima Declaration would greatly facilitate global development in the Seventies, there was urgent need for the developing countries to intensify economic co-operation among themselves for mutual benefit and development. For this purpose it was suggested that bilateral sub-regional and regional arrangements would play an important role and could lead to the adoption of converging measures towards greater economic co-operation in the region.

Proposal to Issue Import Licences for Capital Goods

5468. SHRI G. Y KRISHAN: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government propose to issue import licences for capital goods to help the growth of small scale industries; and

(b) if so, the broad features of the proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) and (b). There is already a provision in the Policy for the import of capital goods by small scale units. During 1972-73, a new provision has also been made allowing special facilities for import of capital goods by Indian returning from/residing abroad and wishing to set up small scale units in India. The broad features of the scheme are given in the statements laid on the table of the House. [*Placed in Library. See No. LT-1984/72*]

Legislation on Common adoption of Children

5469. SHRI PAMPAN GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state whether Government propose to take the States into confidence before bringing forward the proposed comprehensive legislation on common adoption of children irrespective of religion or caste differences ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDEHARY): A draft Bill providing for an enabling law of adoption which could be availed of by parties irrespective of differences of religion or caste was circulated earlier to State Governments in September, 1967 for comments. In finalising the proposed comprehensive Bill the comments of the State Governments on the Bill circulated in 1967 are being taken into account. It is not proposed to make any further reference to the State Governments at this stage. The comprehensive Bill is how-